

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2271  
ANSWERED ON:05.12.2014  
CHANGES IN PATENT LAW  
Azad Shri Kirti (JHA)

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

(a) whether Indian drug makers are worried about sections of American pharmaceutical industry using the recently announced Indo-US Committee on Intellectual Property Rights (IPR) to force changes in Indian patent laws to further their commercial interests at the cost of the domestic industry;

(b) if so, the details thereof;

(c) whether these changes in Indian patent laws have weakened likely to weaken Indian generic drug industry's prowess to provide low cost drugs across developing countries; and

(d) if so, the steps taken by the Government to avoid pressure from the United States to repeal its tougher patent ability criteria and restrict use of compulsory licences with a view to dilute competition from Indian pharma industry?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a): There is no proposal under consideration of the Government for any change in the Indian Patent Law. The worries of Indian Drug Makers, if any, are, therefore, unfounded.

(b) to (d): Do not arise.